

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. I.A. 712/2022

I.A. 715/2022

I.A. 904/2022

I.A. 1063/2022

I.A. 2585/2022

I.A. 4478/2023

I.A. 5093/2023

In

C.P.(IB)-1222(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.05.2024**

NAME OF THE PARTIES: Bank of Maharashtra

V/s.

Fabtech Projects & Engineers Ltd.

Appearance

For applicant/SRA : Adv. Kunal Kanungo

For Applicant : Adv. Chirag Mody a/w. Adv. Amit Meharia, Adv.
Tannishtha S, Adv. Shweta, Adv. Shubham S, Adv.
Harshit T. i/b Meharia & Co. Adv. Kunal Kanungo in
I.A. 5093/2023

For Respondent : Adv. Sachin Puri a/w. Adv. Amit Meharia a/w.
Adv. Tannishtha S, Adv. Shubham S, Adv. Harshit T.

i/b. Meharia & Co. in IA 715/2022.
Sr. Counsel Mustafa Doctor a/w. Adv. Roopdaksha
B in I.A. 2585/2022
Adv. Vinit Gangwal in I.A. 712/2022, Adv. Krish
Kalra and Kartik Nayar for Respondent/HMEL in IA
1063/2022, Adv Prajakta Menezes for R1 Bank of
India IA 4478/2023

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 904/2022

The applicant is also directed to serve the notice on the Respondent, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Reply be filed within 2 weeks from the date of receipt of the notice. List this matter on **18.07.2024**.

I.A. 2585/2022

Ld. Counsel for the applicant seeks permission to place on record certain documents explaining the deduction in the invoices of the Corporate Debtor by way of additional affidavit. Let the same be filed within two weeks.

Liberty is granted to the applicant to file response to the same within one week thereafter. List this matter a/w. I.A. 1063/2022 on **24.07.2024**.

I.A. 4478/2023

It is noted that the reply filed by Bank of India i.e. R1 is lying under scrutiny. R1 is directed to take steps to clear the defects and to ensure that the same is reflected on DMS. List this matter on **29.07.2024**.

I.A. 5093/2023

List this mater on **18.07.2024**.

I.A. 712/2022 & I.A. 715/2022

List on **24.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)